State Vs Salman @ Pintu FIR No: 124/2015 under Section 302 IPC PS: Sarai Rohilla

17.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.

Sh. Vishal Gosain, Ld. Counsel for accused/applicant

(through V/C).

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail in view of directions dated 18.05.2020 of the High Powered Committee.

Reply/report has been received from IO as well as concerned jail superintendent. The same be taken on record.

Ld. Counsel for accused/applicant submits that accused/applicant is in JC since 05.02.2015. Accused/applicant was falsely implicated in this case and he had not committed the offence in question. Investigation of the case has already been completed and conclusion of trial is likely to take time. Accused/applicant is having absolutely clean antecedents and is not a previous convict. The case of accused/applicant is squarely covered within the ambit of minutes of meeting dated 18.05.2020.

On the other hand, Ld. Addl. PP for State submits that accused/applicant is not entitled to interim bail as one punishment

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11/6/2020

## State Vs Salman @ Pintu FIR No: 124/2015

dated 23.07.2018 was imposed upon accused/applicant on account of recovery of prohibited article in jail. Allegations against accused/applicant are of very serious nature as he had committed murder of two persons.

In rebuttal, Ld. Counsel for accused/applicant has relied upon a case titled as Behruddin Vs. State of NCT of Delhi i.e. Bail Application No.1142 of 2020 decided on 11.06.2020.

I have duly considered the rival submissions. I have perused the record carefully. I have also gone through the aforesaid judgment relied upon by Ld. Counsel for accused/applicant.

As per prosecution case, accused/applicant had committed murder of two persons i.e. Ruksana and her minor son i.e. Shamshad aged about 03 years. As per report/reply received from concerned Jail Superintendent, one punishment dated 23.07.2018 was imposed upon accused/applicant as prohibited article was recovered from his possession and his conduct in jail is not good.

Allegations against accused/applicant are of very serious nature and keeping in view his conduct in jail, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

(Deepak Dabas) ASJ/Special Judge, NDPS (Central) Tis Hazari Courts Delhi/17.06.2020

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State Vs Sumit FIR No: 189/2020 under Section 394/411/34 IPC PS: Civil Lines

17.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.

Sh. Vinay Tyagi, Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Ld. Counsel for accused/applicant submits that accused/applicant was falsely implicated in this case and he had not committed the offence in question. Investigation of the case has already been completed and conclusion of trial is likely to take time. Accused/applicant is in JC since 29.04.2020 and no useful purpose will be served by keeping him in JC. Accused/applicant is having absolutely clean antecedents and is not a previous convict.

On the other hand, Ld. Addl. PP for State submits that accused/applicant alongwith co-accused had robbed the complainant/victim after pressing his neck from behind. Accused persons had robbed the complainant/victim of his mobile phone and purse and had left him in semi unconscious stage. Name of accused/applicant is mentioned in the FIR itself.

I have duly considered the rival submissions. I have

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State Vs Sumit FIR No: 189/2020 under Section 394/411/34 IPC PS: Civil Lines

perused the record carefully.

Allegations against accused/applicant are of very serious nature. Previously also accused/applicant was involved in a similar case i.e. vide FIR No. 350/16 PS Civil Lines under section 356/379/411 IPC. Earlier bail application filed on behalf of accused/applicant was dismissed by Ld. ASJ vide order dated 28.05.2020. Investigation of the case is yet to be completed and charge-sheet is yet to be filed. Even statement of complainant/victim has not been recorded in Court. Possibility of tempering with the evidence/ witnesses cannot be ruled out at this stage. As per report of IO, incident in question was recorded in CCTV Camera and the CCTV Footage is being obtained.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant as requested.

> (Deepak Dabas) ASJ/Special Judge, NDPS (Central) Tis Hazari Courts Delhi/17.06.2020

State Vs Mohd. Suhail FIR No: 204/2019

under Section 304/308/34 IPC r/w Section 79 JJ Act PS: Sadar Bazar (Case investigated by Crime Branch)

17.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.

Sh. L.N. Rao, Ld. Counsel for accused/applicant

(through V/C).

Heard. Perused.

Reply/report has been received from IO. The same be taken on record.

Ld. Counsel for accused/applicant seeks adjournment on the ground that he is not feeling well. Same is granted.

Now to come up on **20.06.2020** for arguments and disposal of present bail application.

It is pertinent to mention that on the NDOH also, bail application will be heard through Video Conferencing as requested by Ld. Counsel for accused/applicant.

(Deepak Dabas) ASJ/Special Judge, NDPS (Central) Tis Hazari Courts Delhi/17.06.2020

> Mov. # 90 109440 13. Email ID: dcplnrao@gmail.com

NEW DELHI 09.06.2020 State Vs Pankesh Kumar & Ors. FIR No: 420/2018 under Section 395/397/120-B/34 IPC PS: Karol Bagh

17.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.

Ms Neha Kapoor, Ld. Counsel for accused/applicant

(through V/C).

Heard. Perused.

Present application has been filed on behalf of accused/ applicant i.e. Veer Bahadur for grant of regular bail and/or in the alternative for grant of interim bail for a period of two months.

Ld. Counsel submits that accused/applicant is in JC since 16.11.2018. Investigation of the case has already been completed and even charge-sheet has been filed. Even charge was framed against accused persons on last date of hearing. Conclusion of trial is likely to take time. Accused/applicant has been falsely implicated in this case and no material/evidence is available on record against accused/applicant. Accused/applicant has already been granted bail in a case in which he was initially arrested.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand. Ld. Addl. PP for State submits that all accused persons i.e. applicant/accused and his accomplices were arrested from the native place of accused/applicant. Accused/applicant

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PLAINTIFF / PETITIONER / DEFENDANT / ACCUSED / OTHER / ADVOCATE 9868 | 01733

Tele- 011-29561733/9868101733. E-Mail: acharyaje@gmail.com

## State Vs Pankesh Kumar & Ors. FIR No: 420/2018 under Section 395/397/120-B/34 IPC PS: Karol Bagh

refused to participate in judicial TIP Proceedings. During course of investigation, accused/applicant was identified by the complainant/victim. Complainant/victim was robbed of Rs.27.25 lacs (Indian and Foreign Currency). Accused persons had used pistols at the time of commission of offence. Accused/applicant is a habitual offender and previously also, he was involved in similar cases.

I have duly considered the rival submissions. I have perused the file carefully.

As per prosecution version, accused/applicant alongwith co-accused persons had robbed the complainant/victim of Rs.27.25 lacs (Indian and Foreign Currency) at gun point. All accused persons including present accused/applicant were arrested from the native place of accused/applicant. Accused/applicant refused to participate in judicial TIP proceedings, however, during the course of investigation, accused/applicant was identified by complainant/victim. Statement of complainant/victim as well as other eye witnesses is yet to be recorded in Court. Some co-accused persons are still absconding. Accused/applicant is involved in some other cases also of similar nature. It is pertinent to mention that earlier bail applications filed on behalf of accused/applicant have already been dismissed.

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17/6/2020

PLAINTIFF / PETITIONER / DEFENDANT / ACCUSED / OTHER / ADVOCATE 9868 | 01733

Tele- 011-29561733/9868101733. E-Mail: acharyajc@gmail.com State Vs Pankesh Kumar & Ors. FIR No: 420/2018 under Section 395/397/120-B/34 IPC PS: Karol Bagh

Keeping in view the aforesaid facts and circumstances and more particularly the seriousness of the offence and nature of allegations against accused/applicant, I am of the considered view that no ground for grant of interim bail or regular bail is made out. The application in hand is hereby dismissed and disposed of accordingly.

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/17.06.2020

PLAINTIFF / PETITIONER / DEFENDANT / ACCUSED / OTHER / ADVOCATE 9868 01733

Tele- 011-29561733/9868101733. E-Mail: acharvajc@gmail.com State Vs Rashid Khan FIR No: 213/2018 under Section 21 NPDS Act PS: Crime Branch

17.06.2020

Present:

Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.

Sh. Kundan Kumar, Ld. Counsel for accused/applicant

(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/applicant is on interim bail till 21.06.2020.

Reply/report has been received from IO.

As per reply/report, IO seeks some more time to verify medical documents annexed with present application.

Time is granted.

Now to come up on 20.06.2020 for arguments and disposal of present application.

IO is directed to file report on NDOH i.e. 20.06.2020 positively after verification of the documents annexed with application in hand.

It is pertinent to mention that on NDOH also the present application will be taken up through Video Conferencing as requested by Ld. Counsel for accused/applicant.

(Deepak Dabas) ASJ/Special Judge, NDPS (Central) Tis Hazari Courts Delhi/17.06.2020 State Vs Mangal @ Lala

FIR No: 149/2017

under Section 302/411/34/120-B IPC

PS: Sarai Rohilla

17.06.2020

Sh. Ghanshyam Srivastava, Ld. Addl. PP for State. Present:

Sh. Suraj Prakash Sharma, Ld. Counsel for accused/applicant (physically present).

Heard. Perused.

Present application has been filed on behalf of accused/ applicant namely Mangal @ Lala for grant of interim bail for a period of 45 days.

Ld. Counsel for accused/applicant submits that accused/ applicant is in JC since 13.05.2017. Accused/applicant is having two younger brothers and one sister and they are totally dependent upon accused/applicant. Mother of accused/applicant is also totally dependent upon him for her daily needs. Co-accused namely Rahul @ Saubhagya has been granted interim bail vide order dated 10.06.2020.

On the other hand, Ld. Addl. PP for State submits that application in hand is without merits and the same is liable to be dismissed. Accused/applicant is habitual offender and previously also, he was involved in several cases.

I have duly considered the rival submissions. I have perused the record carefully.

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## State Vs Mangal @ Lala FIR No: 149/2017 under Section 302/411/34/120-B IPC PS: Sarai Rohilla

As per prosecution version, accused/applicant alongwith co-accused had caught hold of victim i.e. Amarchand and tried to snatch his bag. However, Amarchand raised Alarm and resisted to give bag to accused persons and had even thrown his bag towards complainant. After seeing this the accused persons fired towards Amarchand who later on expired.

Allegations against accused/applicant are of very serious nature. Accused/applicant is a habitual offender and previously also, he was involved in several cases i.e. vide FIR No. 285/15 PS Civil Lines, 362/15 PS Civil Lines and 113/16 PS Civil Lines.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant.

(Deepak Dabas) ASJ/Special Judge, NDPS (Central) Tis Hazari Courts Delhi/17.06.2020